

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 31386/2017

(Arising out of impugned final judgment and order dated 14-11-2017 in LPA No. 1914/2017 passed by the High Court Of Gujarat At Ahmedabad)

INDIAN WIND ENERGY ASSOCIATION

Petitioner(s)

VERSUS

GUJARAT URJA VIKAS NIGAM LIMITED &amp; ORS.

Respondent(s)

Date : 16-11-2017 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ROHINTON FALI NARIMAN

HON'BLE MR. JUSTICE SANJAY KISHAN KAUL

For Petitioner(s) Mr. Ranjit Kumar, Sr. Adv.  
Mr. V. Giri, Sr. Adv.  
Mr. Biju Mattam, Adv.  
Mr. Hemant Singh, Adv.  
Mr. Matrugupta Mishra, Adv.  
Mr. Divyanshu Bhatt, Adv.  
Ms. Divya Roy, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following  
O R D E R

Issue notice, returnable within two weeks.

Dasti service, in addition, is permitted.

(R. NATARAJAN)  
COURT MASTER (SH)(SAROJ KUMARI GAUR)  
COURT MASTER